

30.9.1988 i.e. within the validity period of the Scheme. The Government of Kerala had submitted reimbursement claims amounting to Rs. 11.16 crores. As the subsidy in respect of the units contained in the claims was not approved by the State Level Committee/District Level Committee on or before 30.9.1988, these claims could not be reimbursed. The condition of pre-registration is not being insisted upon.

C&AG Report on Warehousing Corporation of India

5590. SHRI DATTATRAYA BANDARU:
SHRI VIRENDRA SINGH:
SHRI BALRAJ PASSI:
SHRI PRABHU DAYAL KATHERIA:

Will the Minister of FOOD be pleased to state:

(a) whether the C&AG in his latest report has criticized the Central Warehousing Corporation for incurring a huge loss due to non-realisation of customs bonded warehouses dues;

(b) if so, the details thereof; and

(c) the action taken against the official responsible?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) and (b). C&AG's report has mainly commented upon non-realisation of Warehouse charges, amounting to Rs. 662.21 lakhs, in respect of unclaimed imported goods deposited in the custom bonded warehouses of Central Warehousing Corporation in Bombay Region.

(c) Central Warehousing Corporation has taken the view that none of their officials is responsible for non-realisation of dues

because it is the responsibility of the Customs authorities to effect recoveries by auctioning the time-barred bonds.

Accumulation of earned leave

5591. SHRI JANARDAN MISRA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government extend the facility of accumulation of earned leave to its employees;

(b) if so, to what extent and whether there is wide difference between the period of earned leave allowed to be accumulated in respect of Central Government employees working in productive and non-productive sections;

(c) if so, the period of difference;

(d) whether the Government are going to take some steps to obviate this difference;

(e) if so, by what time and details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) and (c). The Central Government employees in the non-industrial sector are governed by the CCS (Leave) Rules, 1972 and are entitled to accumulation of earned leave upto 240 days. The industrial employees other than those in the Ministry of Railways are entitled to accumulation of 60 days earned leave.

(d) to (f). An Award given by the Board of Arbitration on 26.4.91 raising the maximum period of accumulation of earned leave from 60 days to 120 days for the industrial